



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat  
Srinagar/Jammu

Notification

Jammu, the 3<sup>rd</sup> April, 2019

SRO 256 - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri Kifayat Ali (KAS) Tehsildar Watergam District Baramulla to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within territorial jurisdiction of District Baramulla.

By Order of the Government of Jammu and Kashmir.

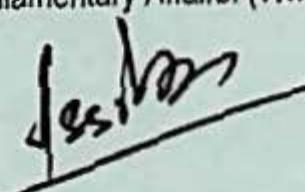
Sd/-  
(Achal Sethi)  
Secretary to Government.

No LD(P)95/5-I-Bla

Dated 03-04-2019

Copy to the :-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate, Baramulla. This is with reference to his letter No. DMB/PS/5687 dated 25.03.2019.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

  
Deputy Legal Remembrancer.

(14)